

1	2	3	4
4. Mirzapur	1486.27	2328.97	842.70
5. Sonbhadra	1118.62	1749.44	630.82
6. Gorakhpur	2111.15	3314.01	1202.86
7. Maharajganj	1250.15	1987.42	737.27
8. Basti	2334.04	3677.82	1343.78
9. Sidharthnagar	1634.71	2577.22	942.51
10. Deoria	1626.17	2586.27	960.10
11. Pandrauna	1606.24	2521.22	914.98
12. Azamgarh	2201.19	3477.26	1276.07
13. Mau	981.66	1558.43	576.77
14. Ballia	1675.86	2660.27	984.41
15. Jaunpur	2383.79	3756.23	1372.44
16. Allahabad	2864.90	4645.14	1780.24
17. Pratapgarh	1901.06	2988.77	1087.71
18. Faizabad	2008.29	1445.07	-563.22
19. Ambedkar Nagar		1683.27	1683.27
20. Sultanpur	2600.94	4103.92	1502.98
21. Gonda	2529.23	2985.38	1456.15
22. Baharaich	2162.64	3439.67	1272.03
Total	39232.53	61954.21	22721.68

[English]

Manufacturing of Alcohol

4227. SHRI ASHOK PRADHAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the number of proposal from domestic companies/multi-nationals for manufacture of alcohol sanctioned by the Government during 1994-95 and 1996 so far;

(b) the number of cases, out of the above in which permission has been given to manufacture alcohol from molasses;

(c) the reasons for not allowing manufacturing of alcohol from molasses in all the cases;

(d) whether the Government propose to enquire into the matter to find out the reasons for not following uniform policy in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) and (b). Seven letters of Intent have been issued since 1.4.1994 for manufacture of potable alcohol/IMFL from non-molasses raw materials. In addition, two

letters of intent have been issued for manufacture of potable alcohol/IMFL from molasses under 100% EOU Scheme. During this period, Government has also granted approval in seven cases for setting up of joint venture between foreign multinationals and Indian LOI/licence holders for manufacture of potable alcohol. they would use the existing licensed capacity of the Indian partners.

(c) to (f). A ban was imposed by the Government of India on 19.11.75 on creation of additional capacity or expansion of existing capacity for manufacture of alcoholic beverages except in the case of 100% EOUs. This ban was lifted between 4.4.1988 and 16.3.1991 when applications were invited by the Government of India for grant of Industrial Licence for manufacture of potable alcohol/IMFL etc., from non-molasses raw materials only.

Development of Small and Medium Towns in Kerala

4228. PROF. P.J. KURIEN : Will the PRIME MINISTER be pleased to state :

(a) the details of the small and medium towns developed under the Integrated Development of Small and Medium Towns developed under the Integrated Development of Small and Medium Towns scheme in Kerala during the 8th Plan period;

(b) the total amount spent thereon; and

(c) the details of the programme for future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The details of small and medium towns for which projects have been approved under the Scheme of Integrated Development of Small and Medium Towns (IDSMT) in Kerala during the Eighth Five Year Plan period are as under :-

Name of Town	Year or Sanction	Approved Project Cost	Central Assistance released
(Rs. in lakhs)			
Alappuzha	1992-93	890.60	25.00
Kollam	1993-94	880.60	40.00
Cherthala	1994-95	166.00	13.00
Aluva	1994-95	170.00	30.50
Thiruvalla	1994-95	500.00	00.00
Chalakydy	1994-95	216.00	15.00
Kozhikode	1995-96	947.00	62.00
Chenganur	1995-96	185.00	18.00
Varkala	1995-96	194.00	15.59
Total		1937.20	279.09